

NATIONAL COMPANY LAW TRIBUNAL

COURT ROOM NO. 1,

MUMBAI BENCH

Item No. 55

TCP 27/2011

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **26.10.2023**

NAME OF THE PARTIES: **KALPDRUM ENTERPRISES V/S ANTOP**
HILL WAREHOUSING CO. LTD

Section 111A of the Companies Act, 1956

ORDER

TCP 27/2011

- 1) None present for either side when the matter is called out.
- 2) Record reveals that the matter was listed on Board on 27,09.2023, on which date, none was present on behalf of the Petitioner; however, Mr. Akash Sinha, Counsel for the Respondent made a statement that the matter has been settled between the Parties and thus prayed for dismissal of the present Company Petition.
- 3) On the earlier occasion, this Bench directed the Petitioner to appear before the Bench on the next date of hearing and clarified that non appearance on

behalf of the Petitioner on behalf of the Petitioner amounts to the dismissal of the Petition for want of prosecution.

- 4) Today also none is present on behalf of the Petitioner, when the matter is called out. This Bench is of the considered opinion that non-appearance from the side of the Petitioner substantiates the submission of the Respondent that the matter has been settled amongst the Parties.
- 5) In that view of the matter, the present Company Petition is disposed of as dismissed on both grounds for want of prosecution and in view of the settlement between the Parties as communicated by the Counsel for the Respondent.
- 6) In view of the disposal of the main Company Petition, all the pending Applications, if any, arising out of the present Company Petition, stands closed. File be consigned to record. There would however be no order as to costs.

Sd/-

**PRABHAT KUMAR
MEMBER (TECHNICAL)**

Sd/-

**JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)**

Vedant Kedare